

**Shri N. Sreekantan Nair:** Two weeks ago there was a statement by the official spokesman of the Andhra Government that because the attitude of Kerala was not reasonable, they were not going to give Kerala the priority. We are not at anybody's door with the beggar's bowl. If you cannot give us rice, we will get rice from outside; give us the foreign exchange. We are not begging. We do not go about seeking alms at the doors of Andhra. We are people who do our work and earn foreign exchange.

**Shri Jagjiwan Ram:** Sir, may I say just one thing? As regards the question of figures, I attach great importance to the figures given by the Food Minister or Chief Minister of Kerala—I cannot brush them aside—and I will have to see that we reconcile our figures of arrivals in Kerala with their figures of arrivals in Kerala.

So far as Andhra is concerned, it will be our endeavour to see that Andhra meets the commitment of 6 lakh tonnes of rice to be given to the Centre for supply to Kerala.

**Shrimati Lakshmi Kanthamma (Khammam):** I just want to remove the misunderstanding or misapprehension in the House. Andhra Government has been very anxious to help the people in other States and I do not think there need be any fear or misapprehension on that score. In spite of the suffering of the people of Andhra, we have been giving rice to others.

14.33 hrs.

#### ELECTIONS TO COMMITTEES

##### (1) INDIAN COUNCIL OF AGRICULTURAL RESEARCH

**The Minister of Food and Agriculture (Shri Jagjiwan Ram):** Sir, I beg to move:—

"That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research,

the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research."

**Mr. Deputy-Speaker:** The question is:

"That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research."

*The motion was adopted.*

##### (II) NATIONAL SHIPPING BOARD

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Annasaheb Shinde):** Sir, on behalf of Shri V. K. R. V. Rao...

**Shri A. B. Vajpayee (Balrampur):** Has he been authorised?

**The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh):** Yes.

**Shri Annasaheb Shinde:** I beg to move:—

"That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board to be reconstituted with effect from the 8th June, 1967."

**Mr. Deputy-Speaker:** The question is:

"That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as

the Speaker may direct four members from among themselves to serve as members of the National Shipping Board to be reconstituted with effect from the 8th June, 1967."

*The motion was adopted.*

(II) NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COMMITTEE  
Shri Anasahib Shinde: I beg to move:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F-10-1/65 FAIT, dated the 9th September, 1966, as subsequently amended, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a term of three years, subject to the other provisions of the said Resolution."

Mr. Deputy-Speaker: The question is:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F-10-1/65 FAIT dated the 9th September, 1966, as subsequently amended, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a term of three years, subject to the other provisions of the said Resolution."

*The motion was adopted.*

144 hrs.

**RAILWAY BUDGET—GENERAL DISCUSSION—contd.**

Mr. Deputy-Speaker: The House will now resume general discussion of the Railway Budget. Shri Vajpayee.

श्री बदल बिहारी बाबूदेवी (बलरामपुर):  
उपाध्यक्ष महोदय, रेलवे मंत्री ने जो बजट प्रस्तुत किया है वह चाटे का बजट है, और पच्चीस सालों में पहली बार यह चाटे का बजट रखा गया है। यह चाटे का बजट रेलों में दिखाई जाने वाली उस लाभ शंकी की तरह से है जिसे न देखने का भ्रम होगा रेलों को एक वित्तीय खाई में पटकना और देश के भ्रम संकट को और भी गहरा करना।

रेलवे मंत्री ने यह कहा है कि चाटे का कारण कम माल की दुलाई का होना है। माल डोने का जो अनुमान लगाया गया था उस की तुलना में प्रायः 80 लाख टन कम माल होया गया। लेकिन मैं पूछना चाहता हूँ कि यह अनुमान लगाने के लिये जिम्मेदार कौन है? रेलों को कितना माल होना पड़ेगा इस का मूल अनुमान लगाया गया, और इस मसली के लिये योजना आयोग और अन्य मंत्रालय उत्तरदायी हैं, लेकिन प्राथम्य की बात यह है कि उन की मसली के लिये सब यात्रियों पर किराया बढ़ाया जा रहा है और माल डोने की दर में भी वृद्धि की जा रही है।

रेलवे मंत्रालय स्वयम् किस तरह से अनुमान लगाता है यह हम ने मार्च और मई में पेश किये गये बजट में देखा। मार्च के बजट में अनुमान था कि कुल मिला कर 15 करोड़ ६० का बाटा होगा, लेकिन मई के बजट में बाटा 15 करोड़ ६० से बढ़ कर 24 करोड़ ६० हो गया। अब यदि रेलवे मंत्रालय दो महीनों की अवधि में अपने अनुमानों में इतना अन्तर करता है तो समझना चाहिये कि न तो आयकली के अनुमान सही किये जाते हैं और न खर्च के अनुमान सही किये जाते हैं और न माल डोने के बारे में जो मध्य निर्धारित किये